



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II**MEETING No.** NC/2/MEET/Jan/202425/17**DATED:** 23/01/2025Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jan/202425/17 dated 23/01/2025 of Norms Committee - II for the year 2024-25 was held on 23/01/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
4	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	SHRI SANJAY KUMAR, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	COPRAL ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00003422AM25
RA File Number	042404000040 AM11
Licence No and Date	0410114089/28/05/2010
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Length of export items at SL.No. 1 & 2 2. Reason/Justification for review of norms. 3. A copy of norms by the norms Committee for this Advance Authorization, if any. 4. Information in respect of Sl. No. 5 of Standard Deficiency Format. Export product wise. The case stands deferred.	

Case No.	2 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00000684AM24
RA File Number	039504000593 AM19
Licence No and Date	0310823944/24/09/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025

and Date	
HQ File Number	HQRNORM REVIW00009150AM24
RA File Number	042404000013 AM20
Licence No and Date	0410165741/20/06/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	4 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00002244AM23
RA File Number	052404000339 AM20
Licence No and Date	0510411850/16/09/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for Personal Hearing.	
The case stands deferred.	

Case No.	5 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00003626AM25
RA File Number	039504000618 AM20
Licence No and Date	0310832137/10/10/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 23.12.2024, as under:	
1. Description of the import item at SI.No.1 may be amended as "Aluminium Ingot / Billet/ Rod" and its quantity may be allowed as 1.01/Kgs./Kg.content in the export product.	

2. Quantity of import items at SI.No.1 to 4 shall remain the same as ratified in NC-2 meeting NC/2/Jul/202223/9 dated 10.08.2022.

RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/2/MEET/Jan/202425/17
Case Status	Case Rejected
Party Name	SHIVAM IRON & STEEL COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00006745AM24
RA File Number	022404000099 AM20
Licence No and Date	0210209475/14/10/2019
Norms Committee Decision:	
This is a Duplicate case , same authorization number already ratified.	
The case stands withdrawn	

Case No.	7 / NC/2/MEET/Jan/202425/17			
Case Status	Case Approved			
Party Name	AKSHAY ALUMINIUM ALLOYS LLP			
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025			
HQ File Number	HQRNORM REVIW00004911AM25			
RA File Number	052304000331 AM20			
Licence No and Date	0510412654/26/11/2019			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEMS IMPORT	OF WASTAGE TO BE ALLOWED
1	Aluminium Alloy	500000.00	ALUMINIUM	WASTAGE @8% ON THE NET

	Ingots (Containing Net Aluminium - 445350 KG, Silicon - 47100 KG , Copper - 7550 KG (Aluminium- 89.07%, Silicon- 9.42%, Copper- 1.51%))	KGS	SCRAP	CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF&CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	8 / NC/2/MEET/Jan/202425/17			
Case Status	Case Approved			
Party Name	NAMO ALLOYS PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025			
HQ File Number	HQRNORM REVIW00004957AM25			
RA File Number	052404000505 AM20			
Licence No and Date	0510412655/26/11/2019			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:				

			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF&CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned. RA concerned may take suitable consequential action accordingly.				

Case No.	9 / NC/2/MEET/Jan/202425/17			
Case Status	Case Approved			
Party Name	AKSHAY ALUMINIUM ALLOYS LLP			
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025			
HQ File Number	HQRNORM REVIW00004912AM25			
RA File Number	052304000448 AM20			
Licence No and Date	0510413681/21/02/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:				
		</		

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF&CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	SHREE BHAVANI EXTRUSION
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00003890AM25
RA File Number	242404000005 AM21
Licence No and Date	2410043094/08/05/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	BRASS BILLETS	500000.00 KGS	BRASS SCRAP (HONEY GRADE)	1.06 KG/KG ON THE NET WEIGHT OF THE EXPORT OF BRASS BILLETS.

NOTE:THE COMPOSITION OF IMPORTED BRASS SCRAP SHOULD BE MATCHED WITH THE COMPOSITION OF THE EXPORTED BRASS BILLETS.

RA concerned may take suitable consequential action accordingly.

Case No.	11 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	JAY METAL ALLOYS

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025			
HQ File Number	HQRNORM REVIW00003814AM25			
RA File Number	242404000008 AM21			
Licence No and Date	2410043104/15/05/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	BRASS BILLETS	300000.00 KGS	BRASS SCRAP HONEY GRADE AS PER ISRI	1.06 KG/KG ON THE NET WEIGHT OF THE EXPORT OF BRASS BILLETS.
NOTE:THE COMPOSITION OF IMPORTED BRASS SCRAP SHOULD BE MATCHED WITH THE COMPOSITION OF THE EXPORTED BRASS BILLETS. RA concerned may take suitable consequential action accordingly.				

Case No.	12 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	MASCOT METAL TRADERS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00004057AM25
RA File Number	242404000012 AM21
Licence No and Date	2410043118/27/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per	

comments of Consultant (SKB) dated 22.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	BRASS BILLETS	200000.00 KGS	BRASS SCRAP HONEY GRADE AS PER ISRI	1.06 KG/KG ON THE NET WEIGHT OF THE EXPORT OF BRASS BILLETS.

NOTE:THE COMPOSITION OF IMPORTED BRASS SCRAP SHOULD BE MATCHED WITH THE COMPOSITION OF THE EXPORTED BRASS BILLETS.

RA concerned may take suitable consequential action accordingly.

Case No.	13 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00007568AM24
RA File Number	522404000077 AM20
Licence No and Date	5210043417/03/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to final reminder to the firm.	
The stand for deffered.	

Case No.	14 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	SUMRIDHI ALUMINIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00000873AM23

RA File Number	052404000101 AM21			
Licence No and Date	0510414397/15/06/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM - (89.07%) 445350 KG , SILICON -(10.93%) 54650 KG	500000.00 KGS	ALUMINIUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
Note: The company has to produce a certificate of analysis (COA) from the customs-authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing aluminium scrap for manufacturing aluminium alloy ingots to the RA concerned. RA concerned may take suitable consequential action accordingly.				

Case No.	15 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	SHREE BHAVANI EXTRUSION
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00003891AM25
RA File Number	242404000020 AM21
Licence No and Date	2410043135/19/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:	

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	BRASS BILLETS	500000.00 KGS	BRASS SCRAP (HONEY GRADE)	1.06 KG/KG ON THE NET WEIGHT OF THE EXPORT OF BRASS BILLETS.

NOTE:THE COMPOSITION OF IMPORTED BRASS SCRAP SHOULD BE MATCHED WITH THE COMPOSITION OF THE EXPORTED BRASS BILLETS.

RA concerned may take suitable consequential action accordingly.

Case No.	16 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00004878AM24
RA File Number	039504000261 AM21
Licence No and Date	0310837519/31/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025

HQ File Number	HQRNORM REVIW00000996AM24
RA File Number	052304000150 AM21
Licence No and Date	0510415010/26/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	RAINTECH INTERNATIONAL (INDIA)
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00004056AM23
RA File Number	052404000418 AM21
Licence No and Date	0510415820/10/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/2/MEET/Jan/202425/17														
Case Status	Case Approved														
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED														
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025														
HQ File Number	HQRNORM REVIW00005799AM23														
RA File Number	042404000126 AM21														
Licence No and Date	0410167272/11/11/2020														
Norms Committee Decision:															
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:															
<table><tr><th>SL NO</th><th>EXPORT ITEM</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>LEAD INGOTS MIN</td><td>1904762.00 KGS</td><td>LEAD SCRAP AS PER ISRI CODE</td><td>WASTAGE @3% ON THE NET CONTENT OF LEAD IN THE EXPORT</td></tr></table>						SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	LEAD INGOTS MIN	1904762.00 KGS	LEAD SCRAP AS PER ISRI CODE	WASTAGE @3% ON THE NET CONTENT OF LEAD IN THE EXPORT
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED											
1	LEAD INGOTS MIN	1904762.00 KGS	LEAD SCRAP AS PER ISRI CODE	WASTAGE @3% ON THE NET CONTENT OF LEAD IN THE EXPORT											

	LEAD CONTENT - 99.95%		WORD "RELAY" LEAD CONTENT - 40% COPPER CONTENT - 30%	PRODUCT
2	COPPER SCRAP COVERED BY ISRI CODE WORDS BARELY, BERRY, AND BRICH, COPPER WIRE NODULES SCRAP COVERED BY ISRI CODE WORDS CLOVE, COBRA, AND COCOA - AVG COPPER CONTENT 97 - 99.5 PERCENTAGE	1500000.00 KGS	LEAD SCRAP AS PER ISRI CODE WORD "RELAY" LEAD CONTENT - 40% COPPER CONTENT - 30%	WASTAGE @0.7% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead and copper in the imported item and also Consent to Operate from MoEF& CC/CPCB/SPCB for processing of lead scrap (Relay) for manufacturing of lead ingots and copper scrap, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025

and Date	
HQ File Number	HQRNORM REVIW00002505AM25
RA File Number	072404000229 AM21
Licence No and Date	0711000002/02/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00004834AM25
RA File Number	05AA04017927 AM21
Licence No and Date	0511000060/08/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS IMPORT	OF WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM-178140.00 KG, SILICON-18840.00 KG, COPPER-3020.00 KG (ALUMINIUM-89.07%, SILICON-9.42% AND COPPER-1.51%)	200000.00 KGS	ALUMINIUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from

MoEF&CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	22 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	PREMIER INDUSTRIAL CORPORATION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00002236AM25
RA File Number	03AA04013446 AM21
Licence No and Date	0311000258/18/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	High Carbon Ferro Chrome Powder < 0 mm	90000.00 KGS	High Carbon Ferro Chrome Lumps or Chips (Lumps: 10-50 mm & Chips: 0-10 mm)	Wastage @ 1% on the net weight of export of high-carbon Ferro Chrome Powder.

Note: The size of the export product should be less than the size of the imported High Carbon Ferro Chrome Lumps or Chips (Lumps: 10-50 mm. Chips: 0-10 mm).

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00003706AM25
RA File Number	56AA04001264 AM21
Licence No and Date	5611000015/22/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/50/2021-TSW dated 09.12.2024, as under: 1. Width of export item may be specified as 1.22 Meters 2. Net Weight of export item may be specified as 1,02,900 Kgs. 3. Quantity of import item may be allowed as 1,75,000 meters (46,725 Kgs.) inclusive of 5% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	24 / NC/2/MEET/Jan/202425/17			
Case Status	Case Approved			
Party Name	DEEP RECYCLING INDUSTRIES			
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025			
HQ File Number	HQRNORM REVIW00003742AM25			
RA File Number	24AA04002865 AM21			
Licence No and Date	2411000092/06/01/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	BRASS BILLETS	800000.00 KGS	BRASS SCRAP	1.06 KG/KG ON

			HONEY GRADE AS PER ISRI	THE NET WEIGHT OF THE EXPORT OF BRASS BILLETS.
NOTE:THE COMPOSITION OF IMPORTED BRASS SCRAP SHOULD BE MATCHED WITH THE COMPOSITION OF THE EXPORTED BRASS BILLETS. RA concerned may take suitable consequential action accordingly.				

Case No.	25 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00002494AM25
RA File Number	07AA04002602 AM22
Licence No and Date	0711001011/29/04/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00000882AM25
RA File Number	07AA04003324 AM22
Licence No and Date	0711001111/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 20.01.2025, as under:	

1. Quantity of import items at SI No. 1 to 9, 26 to 40, 59 & 60 may be allowed as 1.02 Mtr/Mtr. content in the export item.
2. Quantity of import items at SI.No. 10 to 25, 41 to 58 & 61 to 65 may be allowed on net to net basis with accountability clause.
- RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00002708AM25
RA File Number	07AA04004454 AM22
Licence No and Date	0711001112/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 20.01.2025, as under: 1. Quantity of import items at SI.No. 1 to 3, 14 to 47, 74 & 76 may be allowed on net to net basis with accountability clause. 2. Quantity of import items at SI No. 4, 5, 7 to 13, 48 to 73, 75 & 77 may be allowed as 1.02 Mtr/Mtr. content in the respective export items. 3. Quantity of import item at SI No. 6 may be allowed as 1.02 MT/MT content in the export item at SI.No.1 RA concerned may take suitable consequential action accordingly.	

Case No.	28 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	KSP INC
Meeting Number	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025

and Date														
HQ File Number	HQRNORM REVIW00008541AM24													
RA File Number	05AA04017747 AM22													
Licence No and Date	0511002772/24/05/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 19.01.2025, as under:														
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>MILD STEEL 4 FOOT LOG RACK</td><td>33434.00 KGS</td><td>MILD STEEL CRC PIPE Q 195</td><td>1.04 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.</td></tr></table>					SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	MILD STEEL 4 FOOT LOG RACK	33434.00 KGS	MILD STEEL CRC PIPE Q 195	1.04 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED										
1	MILD STEEL 4 FOOT LOG RACK	33434.00 KGS	MILD STEEL CRC PIPE Q 195	1.04 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.										
RA concerned may take suitable consequential action accordingly.														

Case No.	29 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00007052AM23
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025

HQ File Number	HQRNORM REVIW00000238AM25
RA File Number	04AA04008307 AM22
Licence No and Date	0411001161/20/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00186408AM22
RA File Number	03AA04067603 AM22
Licence No and Date	0311007050/17/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 20.01.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	33 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00194678AM22
RA File Number	05AA04085144 AM22
Licence No and Date	0511004931/27/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM 226450 KGS AND NET SILICON 23550 KGS(ALUMINIUM 90.58 PERCENTAGE & SILICON 9.42 PERCENTAGE)	250000.00 KGS	ALUMINIUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory / Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF&CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	34 / NC/2/MEET/Jan/202425/17
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Case Status	Case Approved
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00208737AM22
RA File Number	05AA04089363 AM22
Licence No and Date	0511005320/11/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM 88.00 PERCENT, SILICON 10 PERCENT, COPPER 2 PERCENT)	2000000.00 KGS	ALUMINIUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF&CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	35 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00005662AM24
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	36 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00222248AM22
RA File Number	05AA04092258 AM22
Licence No and Date	0511005591/22/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS (ALUMINIUM-88 PERCENT, SILICON-10 PERCENT AND COPPER-2 PERCENT)	500000.00 KGS	ALUMINIUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT
			COPPER SCRAP	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MoEF&CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/2/MEET/Jan/202425/17
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Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00253992AM22
RA File Number	03AA040118220 AM22
Licence No and Date	0311008583/16/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00000868AM24
RA File Number	05AX04000383 AM22
Licence No and Date	0511007335/29/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00009095AM24
RA File Number	04AX04000102 AM22
Licence No and Date	0411002387/12/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per	

comments of Consultant (SKB) dated 22.01.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	COPPER SCRAP AS PER ISRI CODE BERRY, BIRCH, BARELY, CLOVE, COBRA, AND COCOA, (AVG COPPER CONTENT - 99%)	451765 KGS	COPPER SCRAP AS PER ISRI CODE ZEYDA, (AVG IN THE EXPORT PRODUCT COPPER CONTENT 10-20%)	WASTAGE @ 0.7% ON THE NET CONTENT OF COPPER
2	COPPER SCRAP AS PER ISRI CODE BERRY, BIRCH, BARELY, CLOVE, COBRA, AND COCOA, (AVG COPPER CONTENT - 99%)	527059 KGS	COPPER SCRAP AS PER ISRI CODE ZEYDA, (AVG IN THE EXPORT PRODUCT COPPER CONTENT 20-30%)	WASTAGE @ 0.7% ON THE NET CONTENT OF COPPER
3	REFINED COPPER BILLETS, (AVG COPPER CONTENT - 97% TO 99.99%)	317841 KGS	COPPER SCRAP AS PER ISRI CODE ZEYDA, (AVG IN THE EXPORT PRODUCT COPPER CONTENT 30-40%)	WASTAGE @ 3% ON THE NET CONTENT OF COPPER

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER OF THE COPPER CONTENT IN THE ITEM OF IMPORT AND CONSENT TO OPERATE FOR MANUFACTURING OF COPPER SCRAP AND REFINED COPPER BILLETS FROM COPPER SCRAP AS PER ISRI CODE ZEYDA FROM MOEF & CC/CPCB/SPCB, TO THE RA CONCERNED.

.RA concerned may take suitable consequential action accordingly.

Case No.	43 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00009099AM24

RA File Number	04AA04032868 AM22
Licence No and Date	0411002410/17/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:	
SL NO	EXPORT ITEM QUANTITY ITEM OF IMPORT WASTAGE TO BE ALLOWED
1	COPPER SCRAP 25000.00 COVERED BY KGS ISRI CODE WORDS BARELY, BERRY, BRICH, CLOVE, COBRA AND COCOA - (AVG COPPER CONTENT 99 PERCENTAGE) COPPER SCRAP AS WASTAGE @ 0.7% ON THE PER ISRI CODE NET CONTENT OF COPPER IN DRUID (AVG THE EXPORT PRODUCT COPPER CONTENT 25 PERCENTAGE)
NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER OF THE COPPER CONTENT IN THE ITEM OF IMPORT AND CONSENT TO OPERATE FOR MANUFACTURING OF COPPER SCRAP FROM COPPER SCRAP AS PER ISRI CODE DRUID FROM MOEF &CC/CPCB/SPCB TO THE RA CONCERNED. RA concerned may take suitable consequential action accordingly.	

Case No.	44 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00009093AM24
RA File Number	04AX04000043 AM22
Licence No and Date	0411002451/21/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:	

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	COPPER SCRAP COVERED BY KGS ISRI CODE WORDS BARELY, BERRY AND BRICH/ COPPER WIRE NODULES SCRAP COVERED BY ISRI CODE WORDS CLOVE, COBRA AND COCOA - (AVG COPPER CONTENT 99%)	25000.00		COPPER WASTAGE @ 0.7% ON SCRAP AS PER THE NET CONTENT ISRI CODE OF COPPER IN THE DRUID (AVG EXPORT PRODUCT COPPER CONTENT 20% TO 40%)

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER OF THE COPPER CONTENT IN THE ITEM OF IMPORT AND CONSENT TO OPERATE FOR MANUFACTURING OF COPPER SCRAP FROM COPPER SCRAP AS PER ISRI CODE DRUID FROM MOEF &CC/CPCB/SPCB TO THE RA CONCERNED..

RA concerned may take suitable consequential action accordingly.

Case No.	45 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00000006AM23
RA File Number	03AX04002098 AM22
Licence No and Date	0311013536/01/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00002706AM25
RA File Number	07AX04000445 AM22
Licence No and Date	0711003573/01/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 20.01.2025, as under: 1. Quantity of import items at SI No. 1, 5 to 14, 24 , 25, 27 to 31, 35 to 38, 50 to 53, 59 to 65, 72, 77, 82 to 90, 117 to 120, 122 to 129, 132 , 133, 136 to 141, 146 to 148, 157 to 161, 166 to 169, 173 to 176, 187 to 193, 205 to 209 & 211 to 219 may be allowed as 1.02 Mtr/Mtr. content in the respective export items. 2. Quantity of import items at SI.No. 2 to 4, 15 to 23, 26 , 32 to 34, 39 to 49, 54 to 58, 66 to 71, 73 to 76, 78 to 81, 91 to 116, 121, 130 , 131, 134 , 135, 142 to 145, 149 to 156, 162 to 165, 170 to 172, 177 to 186, 195 to 204 & 210 may be allowed on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	47 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00003904AM25
RA File Number	03AX04000113 AM23
Licence No and Date	0311014166/26/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/17/2024-TSW dated 20.01.2025, as under: 1. Description of export item and its quantity may be modified as "Aluminium Order Rack containing	

- 12,535.454 Kgs of Aluminium Hollow Profiles – **Quantity:**37070 Pieces.
2. Import item at Sl.No.1 shall be of relevant shape and size as contained /utilized in the export item and its quantity may be allowed as 12535.454 Kgs. on net-to-net basis as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00006754AM23
RA File Number	04AX04000070 AM23
Licence No and Date	0411003245/06/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred

Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision:	
The case stands deferred.	

Case No.	51 / NC/2/MEET/Jan/202425/17			
Case Status	Case Approved			
Party Name	JAIN RECYCLING PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025			
HQ File Number	HQRNORM REVIW00009098AM24			
RA File Number	04AX04000352 AM22			
Licence No and Date	0411003325/20/05/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:				
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	COPPER SCRAP COVERED BY ISRI CODE WORDS BARELY, BERRY AND BRICH COPPER WIRE NODULES SCRAP COVERED BY ISRI CODE WORDS CLOVE, COBRA AND COCOA - (COPPER CONTENT - 98% - 99.99%)	146398.00 KGS	COPPER SCRAP AS PER ISRI CODE DRUID (AVG 20%)	WASTAGE @ 10-CONTENT OF COPPER IN THE EXPORT PRODUCT
2	COPPER SCRAP COVERED BY ISRI CODE WORDS BARELY, BERRY AND BRICH COPPER WIRE	487996.00 KGS	COPPER SCRAP AS PER ISRI CODE DRUID (AVG 30%)	WASTAGE @ 20-CONTENT OF COPPER IN THE EXPORT

NODULES SCRAP
COVERED BY ISRI
CODE WORDS CLOVE,
COBRA AND COCOA -
(COPPER CONTENT -
98% - 99.99%)

3 COPPER SCRAP 683194.00 KGS COPPER SCRAP AS PER **WASTAGE** @
COVERED BY ISRI ISRI CODE DRUID (AVG **0.7%** ON THE NET
CODE WORDS BARELY, COPPER CONTENT 30-CONTENT OF
BERRY AND BRICH 40%) COPPER IN THE
COPPERWIRE EXPORT
NODULES SCRAP PRODUCT
COVERED BY ISRI
CODE WORDS CLOVE,
COBRA AND COCOA -
(COPPER CONTENT -
98% - 99.99%)

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER OF THE COPPER CONTENT IN THE ITEM OF IMPORT AND CONSENT TO OPERATE FOR MANUFACTURING OF COPPER SCRAP FROM COPPER SCRAP AS PER ISRI CODE DRUID FROM MOEF &CC/CPCB/SPCB, TO THE RA CONCERNED.

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved

Party Name	ARDEE INDUSTRIES PRIVATE LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025													
HQ File Number	HQRNORM REVIW00001759AM25													
RA File Number	05AX04000541 AM23													
Licence No and Date	0511013107/09/06/2022													
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under: <table border="1" data-bbox="331 630 1353 963"> <thead> <tr> <th>SL NO</th> <th>ITEM OF EXPORT</th> <th>QUANTITY</th> <th>ITEM OF IMPORT</th> <th>WASTAGE TO BE ALLOWED</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>PURE LEAD INGOT 99.97%</td> <td>1500.00 MTS</td> <td>LEAD DRAIN SCRAP BATTERY " ISRI CODE: RAINS "</td> <td>WASTAGE@6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.</td> </tr> </tbody> </table> NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF LEAD IN THE IMPORTED ITEM AND ALSO CONSENT TO OPERATE FROM MOEF&CC/CPCB/SPCB FOR PROCESSING OF LEAD SCRAP FOR MANUFACTURING OF PURE LEAD INGOTS, TO THE RA CONCERNED RA concerned may take suitable consequential action accordingly.					SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	PURE LEAD INGOT 99.97%	1500.00 MTS	LEAD DRAIN SCRAP BATTERY " ISRI CODE: RAINS "	WASTAGE@6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED										
1	PURE LEAD INGOT 99.97%	1500.00 MTS	LEAD DRAIN SCRAP BATTERY " ISRI CODE: RAINS "	WASTAGE@6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.										

Case No.	54 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	55 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00009101AM24
RA File Number	04AX04000431 AM23
Licence No and Date	0411003844/22/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00009112AM24
RA File Number	04AX04000451 AM23
Licence No and Date	0411003843/22/08/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	58 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002828AM23
RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 20.01.2025, as under: Export item: 1. HHT 240 Hand Held Transformer used as a feeder from Induction Power Source Component – 150 Nos 2. HHT 240 Hand Held Transformer used as a feeder from Induction Power Source Component 2C/10 MTR – 100 N 3. HHT 400 Hand Held Transformer used as a feeder from Induction Power Source Component 3C/5 MTR – 50 Nos 4. HHT 400 Hand Held Transformer used as a feeder from Induction Power Source Component 4C/10 MTR – 50 Nos 5. HHT 400 Hand Held Transformer used as a feeder from Induction Power Source Component 3C/10 MTR – U – 50 nos MHI Input: 1. Import items at S. No. 1, 5-7, 10, 15-17, 22, 26-28, 30, 33-35, 42, 45-47 may be allowed as component under GN-4 on net-to-net basis with accountability clause. 2. Import items at S. No. 2-4, 8, 9, 11-14, 18-21, 23-25, 29, 31, 32, 36-41, 43, 44, 48-50 and may be allowed as raw material with NIL wastage on net content. RA concerned may take suitable consequential action accordingly.	

Case No.	59 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00003872AM25
RA File Number	56AX04000179 AM23
Licence No and Date	5611001177/17/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/50/2021-TSW dated 09.12.2024, as under: 1. Words "0.3 mm Thick x 40 mm width' may suffixed with the description of export item. 2. Net Weight of export item may be specified as 4800 Kgs.. 3. Quantity of import item may be allowed as 1890 Kgs.(4163 lbs) as 1.05 Kgs/Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	60 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00001259AM25
RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003256AM23
RA File Number	52AX04001640 AM23
Licence No and Date	5211003283/21/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	62 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00008454AM24
RA File Number	03AX04003123 AM23
Licence No and Date	0311018051/22/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00003791AM25
RA File Number	52AX04001652 AM23
Licence No and Date	5211003339/28/09/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (TEC-3) dated 22.01.2025, as under:

Import - 1- Solar cell Mono 182.2x182.2 mm - Net content in EP + 1% wastage

2- Solar Glass of relevant size- Net content in EP +1% wastage

3- EVA sheet of relevant spec. - Net content in EP + 1% wastage

4- Solar PV back sheet of relevant spec. - Net content in EP + 1% wastage

5- Net to net as per GN4

6- Net content in EP + 1% wastage

7 & 8 - As applied .Total value restricted to 2% of fob value

Specification of cells to be imported will be same as used in EP

Aluminium frame will be imported in running length

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. List of export item (s) (OPGW) with size of tubular element, aluminium and Steel Wires in Optical Ground Wire in cable along with quantities of cables in Kms, size wise.
2. Detailed calculation for the requirement of each raw material export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balance viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	65 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003793AM23
RA File Number	34AX04000684 AM23
Licence No and Date	3411002924/17/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIEW00009158AM24
RA File Number	04AX04000745 AM23
Licence No and Date	0411004489/22/11/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	67 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004737AM23
RA File Number	07AX04001243 AM23
Licence No and Date	0711005840/01/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Reason /Justification for review of norms. 2. A copy of norms fixed by the Norms Committee for this A.A., if any. The case stands deferred.	

Case No.	68 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00003708AM25
RA File Number	56AX04000333 AM23
Licence No and Date	5611001478/13/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/50/2021-TSW dated 09.12.2024, as under: 1. Width of export item may be specified as 1.22 Meters 2. Net Weight of export item may be specified as 82,200 Kgs. 3. Quantity of import item may be allowed as 1,50,000 meters (40,050 Kgs.) inclusive of 5% wastage.	

RA concerned may take suitable consequential action accordingly.

Case No.	69 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	RAYAAN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00006026AM23
RA File Number	03AX04005174 AM23
Licence No and Date	0311021097/01/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00002176AM25
RA File Number	07AX04001801 AM23
Licence No and Date	0711006700/09/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Dimemsional drawing of export product. 2. Caalulation sheet with input weight, net wieight and wastage. 3. Dime sions of xtre4mitis of export product and corresponding dimensions of input blanck. 4. GST invoice of scrap disposal. The case stands deferred.	

Case No.	71 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00009154AM24
RA File Number	04AX04000990 AM23
Licence No and Date	0411005028/09/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00006508AM24
RA File Number	08AX04002118 AM23
Licence No and Date	0811007660/22/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	PROFFER INFORMATION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00001071AM24
RA File Number	05AX04000506 AM24
Licence No and Date	0511018968/24/05/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	74 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00001218AM24
RA File Number	05AX04000612 AM24
Licence No and Date	0511019110/31/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	WILSON POWER AND DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00001220AM24
RA File Number	04AX04000184 AM24
Licence No and Date	0411005497/31/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00007975AM24

RA File Number	02AX04000134 AM24
Licence No and Date	0211004521/02/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Reason /Justification for review of norms. 2. A copy of norms fixed by the Norms Committee for this A.A., if any. The case stands deferred.	

Case No.	77 / NC/2/MEET/Jan/202425/17										
Case Status	Case Approved										
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025										
HQ File Number	HQRNORM APPLY 00001480AM24										
RA File Number	05AX04000364 AM24										
Licence No and Date	0511019285/12/06/2023										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:											
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>QUANTITY APPLIED</th><th>QUANTITY AND WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>PURE LEAD INGOTS 99.97% TO 99.99 %</td><td>1400.00 MTS</td><td>LEAD SCRAP ISRI CODE RAINS</td><td>WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT</td></tr></table>		SL NO	ITEM OF EXPORT	QUANTITY	QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED	1	PURE LEAD INGOTS 99.97% TO 99.99 %	1400.00 MTS	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
SL NO	ITEM OF EXPORT	QUANTITY	QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED							
1	PURE LEAD INGOTS 99.97% TO 99.99 %	1400.00 MTS	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT							
NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF LEAD IN THE IMPORTED ITEM AND CONSENT TO OPERATE FROM MOEF&CC/CPCB/SPCB FOR PROCESSING OF LEAD SCRAP FOR MANUFACTURING OF PURE LEAD INGOTS, TO THE RA CONCERNED. RA concerned may take suitable consequential action accordingly.											

Case No.	78 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00001725AM24
RA File Number	03AX04001225 AM24
Licence No and Date	0311024639/16/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Information in respect of SL. No. 3,4,5 & 11 of Standard Deficiency Format. Export product wise. The case stands deferred.	

Case No.	79 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002544AM24
RA File Number	02AX04000178 AM24
Licence No and Date	0211004642/26/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	80 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025

HQ File Number	HQRNORM APPLY 00004196AM24
RA File Number	05AX04000944 AM24
Licence No and Date	0511019651/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	AVYAN PACKAGING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004324AM24
RA File Number	03AX04001406 AM24
Licence No and Date	0311025278/10/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 23.01.2025, as under: ITEM OF EXPORT - DUAL INTERFACE CARD Applicant have come for PH in some other similar case and explained the process. Applicant have given mfg process in detail which involve various process like Printing	

Lamination, Punching, Hot stamping and chip embedding process is precision job License may be ratified as per wastage given below.

S.NO	ITEM OF IMPORT	% WASTAGE ASKED	% WASTAGE ALLOWED	QTY ALLOWED
1	PVC SHEET OF REL SIZE AND GSM	12	10	1.10 NOS/NO
2	REL OVERLAY SHEET OF REL SIZE AND GSM	12	10	1.10 NOS/NO
3	HOLOGRAM MASTER CARD (SILVER/GOLD FOIL)	5	5	1.05 NOS/NO
4	MEGA STRIP OVERLAY		SHOWN INDIGINOUS	NOT ALLOWED
5	CHIP (IC)	1	1	1.0 NO/NO
6	INLAYS SHEET OF REL SIZE AND GSM	10	10	1.10 NOS/NO
7	HI BOND ADHESIVE TAPE	5		BEING CONSUMABLE ALLOWED UP TO 0.5 % OF FOB VALUE

RA concerned may take suitable consequential action accordingly.

Case No.	83 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004395AM24
RA File Number	03AX04000325 AM24
Licence No and Date	0311025343/12/07/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detailed calculation for the quantities of Import items supported by the cross sectional diagram of the export products.
2. Information at SI. No. 4 & 5 of the Standard Deficiency Format, export product wise.

The case stands deferred.

Case No.	84 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004471AM24
RA File Number	34AX04000283 AM24
Licence No and Date	3411003909/17/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Difference in export and import items and the details of manufacturing processes on import item. 2. Information at SL. No. 11 of Standard Deficiency Formant. Export product wise. 3. The case stands deferred.	

Case No.	85 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	COLORSHINE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004523AM24
RA File Number	03AX04001713 AM24
Licence No and Date	0311025562/20/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	86 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004620AM24
RA File Number	03AX04001573 AM24
Licence No and Date	0311025714/25/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	KRISBAL ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004662AM24
RA File Number	10AX04000150 AM24
Licence No and Date	1011001966/27/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Information in respect of SL. Nop.5 & 11 of Standard Deficiency Ferment, export product wise.	
The case stands deferred.	

Case No.	88 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004665AM24
RA File Number	03AX04001741 AM24
Licence No and Date	0311025802/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	MARUTI INTERIOR PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004696AM24
RA File Number	24AX04000063 AM24
Licence No and Date	2411002583/28/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004768AM24
RA File Number	02AX04000261 AM24
Licence No and Date	0211004868/01/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004823AM24
RA File Number	03AX04002011 AM24
Licence No and Date	0311025995/03/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	AAMOR WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004990AM24
RA File Number	05AX04001172 AM24
Licence No and Date	0511020348/10/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004991AM24
RA File Number	05AX04001170 AM24
Licence No and Date	0511020349/10/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005005AM24
RA File Number	34AX04000892 AM23
Licence No and Date	3411004016/11/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2023 -TSW dated 23.12.2024, as under: 1. Quantity of import item at Sl.No.1 (i.e. Aluminium Ingots) may be allowed as 34.85 MT as 1.02 Kgs/Kg content in the export item. 2. Quantity of import item at Sl.No.2 (i.e. Aluminium Zirconium Master Alloy) may be allowed as 0.1515 MT as 1.01 Kgs/Kg content in the export item. 3. Quantity of import item at Sl.No.3 (i.e. Aluminium Ingots) may be allowed as 1.409 MT as 1.02 Kgs/Kg content in the export item. 4. Quantity of import item at Sl.No.4 (i.e. High Carbon Steel Wire/Rod) may be allowed as 12.141 MT as 1.01 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	95 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005147AM24
RA File Number	02AX04000297 AM24
Licence No and Date	0211004959/21/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	96 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005260AM24
RA File Number	03AX04001970 AM24
Licence No and Date	0311026648/28/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005352AM24
RA File Number	13AX04000170 AM24
Licence No and Date	1311002180/31/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005379AM24
RA File Number	08AX04001046 AM24
Licence No and Date	0811009249/01/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

Information at Sl. No. 3,4,5 & 11 of Standard Deficiency Format, export product wise.

The case stands deferred.

Case No.	99 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005500AM24
RA File Number	04AX04000487 AM24
Licence No and Date	0411005977/07/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	DHV STAINLESS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005509AM24
RA File Number	03AX04002587 AM24
Licence No and Date	0311026942/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred

Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005570AM24
RA File Number	05AX04001502 AM24
Licence No and Date	0511020872/11/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Information in respect of Sl. No. 3,4,5 & 11 of Standard Deficiency Format, export product wise. The case stands deferred.	

Case No.	102 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	NAVRANG STEEL
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005606AM24
RA File Number	03AX04002559 AM24
Licence No and Date	0311027053/12/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00000667AM25
RA File Number	08AX04001142 AM24
Licence No and Date	0811009382/15/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	104 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005736AM24
RA File Number	03AX04002588 AM24
Licence No and Date	0311027175/16/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005833AM24
RA File Number	03AX04002779 AM24
Licence No and Date	0311027370/25/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005855AM24
RA File Number	03AX04002839 AM24

Licence No and Date	0311027390/25/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005875AM24
RA File Number	08AX04001210 AM24
Licence No and Date	0811009469/26/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
Information at Sl. No. 3,4,5 & 11 of Standard Deficiency Format, export product wise.	
The case stands deferred.	

Case No.	108 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	GOPALAN TECH FABS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005877AM24
RA File Number	07AX04000974 AM24
Licence No and Date	0711009301/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00006012AM24
RA File Number	05AX04001686 AM24
Licence No and Date	0511021299/03/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Jan/202425/17										
Case Status	Case Approved										
Party Name	AXORA RESOURCES LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025										
HQ File Number	HQRNORM APPLY 00006062AM24										
RA File Number	02AX04000394 AM24										
Licence No and Date	0211005227/06/10/2023										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:											
<table><tr><td>SL NO</td><td>EXPORT ITEM</td><td>QUANTITY</td><td>ITEM OF IMPORT</td><td>QUANTITY TO BE ALLOWED</td></tr><tr><td>1</td><td>LEAD ALLOY PURITY 90% & ABOVE</td><td>308.82 MT</td><td>REMELTED LEAD INGOT</td><td>WASTAGE @2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT</td></tr></table>		SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED	1	LEAD ALLOY PURITY 90% & ABOVE	308.82 MT	REMELTED LEAD INGOT	WASTAGE @2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED							
1	LEAD ALLOY PURITY 90% & ABOVE	308.82 MT	REMELTED LEAD INGOT	WASTAGE @2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT							
NOTE:											

1. Lead Alloy should be in the form of Lead Alloy Ingots.
2. The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF&CC/CPCB/SPCB for processing of Remelted Lead Ingots for manufacturing of Lead Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	111 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00006146AM24
RA File Number	05AX04001996 AM24
Licence No and Date	0511021445/10/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00006249AM24
RA File Number	05AX04002041 AM24
Licence No and Date	0511021524/13/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00006446AM24
RA File Number	03AX04003409 AM24
Licence No and Date	0311028178/25/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00006562AM24
RA File Number	34AX04000508 AM24
Licence No and Date	3411004284/31/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00006634AM24
RA File Number	04AX04000659 AM24
Licence No and Date	0411006269/04/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	PRISTINE STAINLESS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00006957AM24
RA File Number	05AX04002536 AM24
Licence No and Date	0511022171/21/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	118 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	V B HOLDING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00007005AM24
RA File Number	02AX04000495 AM24
Licence No and Date	0211005476/23/11/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	119 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00007087AM24
RA File Number	52AX04000193 AM24
Licence No and Date	5211006544/29/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00007310AM24
RA File Number	NA
Licence No and Date	0711009829/01/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Dimensional drawing of export product and their end use. 2. Calculation sheet with input weight , net weight and wastage. 3. Dimensions of extremities of export product and corresponding dimensions of input blank. 4. GST invoice os crap disposal. 5. Photograph of each disposal. The case stands deferred.	

Case No.	121 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00007176AM24
RA File Number	03AX04003885 AM24
Licence No and Date	0311029087/04/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Jan/202425/17										
Case Status	Case Approved										
Party Name	STAR EXPORTS										
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025										
HQ File Number	HQRNORM REVIW00005523AM25										
RA File Number	03AX04004208 AM24										
Licence No and Date	0311029468/19/12/2023										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE & QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>HOMOGENIZED ALUMINIUM ALLOY BILLETS</td><td>200000.00 KGS</td><td>UNTREATED ALUMINIUM ALLOY BILLETS</td><td>NIL & AS APPLIED</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED	1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED							
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED							
NOTE: THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED UNTREATED ALUMINIUM ALLOY BILLETS SHOULD MATCH THE GRADE AND CHEMICAL COMPOSITION OF THE EXPORTED HOMOGENIZED ALUMINIUM ALLOY BILLETS.											

RA concerned may take suitable consequential action accordingly.

Case No.	123 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00005525AM25
RA File Number	03AX04004209 AM24
Licence No and Date	0311029474/19/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE & QUANTITY TO BE ALLOWED
1	HOMOGENIZED ALUMINIUM ALLOY BILLETS	200000.00 KGS	UNTREATED ALUMINIUM ALLOY BILLETS	NIL & AS APPLIED

NOTE: THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED UNTREATED ALUMINIUM ALLOY BILLETS SHOULD MATCH THE GRADE AND CHEMICAL COMPOSITION OF THE EXPORTED HOMOGENIZED ALUMINIUM ALLOY BILLETS.

RA concerned may take suitable consequential action accordingly.

Case No.	124 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BHIWADI CYLINDERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00007487AM24
RA File Number	05AX04002950 AM24

Licence No and Date	0511022790/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00007628AM24
RA File Number	03AX04004351 AM24
Licence No and Date	0311029757/29/12/2023
Norms Committee Decision:	
.The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. List of export item (s) with size of conductors in cables along with quantities of cables in Ks. Conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product ise supported by the cross sectional diagram of the cable/ Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input, export product ie,. Per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred	

Case No.	126 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	TAMNOON FLEX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00007637AM24
RA File Number	07AX04001538 AM24
Licence No and	0711010081/29/12/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00008044AM24
RA File Number	04AX04000897 AM24
Licence No and Date	0411006738/18/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	ELECTRICFOR HEATING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00008052AM24
RA File Number	07AX04001659 AM24
Licence No and Date	0711010256/18/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	129 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025

HQ File Number	HQRNORM APPLY 00008135AM24
RA File Number	04AX04000908 AM24
Licence No and Date	0411006764/24/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00008182AM24
RA File Number	03AX04004872 AM24
Licence No and Date	0311030482/29/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed calculations for the quantities of import items supported by the cross sectional diagram of the export products. 2 . Information at SL. No. 4 & 5 of Standard Deficiency Formant. Export product wise. The case stands deferred.	

Case No.	131 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00008279AM24
RA File Number	03AX04004934 AM24
Licence No and Date	0311030606/01/02/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	132 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00008606AM24
RA File Number	05AX04003578 AM24
Licence No and Date	0511023994/16/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS CONTAINING NET ALUMINIUM 226450 KGS AND NET SILICON 23550 KGS (ALUMINIUM 90.58 PERCENTAGE & SILICON 9.42 PERCENTAGE)	250000.00 KGS	ALUMINIUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Aluminium in the imported item and also Consent to Operate from MOEF&CC/CPCB/SPCB for processing of Aluminium scrap for manufacturing of Aluminium Alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	133 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00000324AM25
RA File Number	05AX04000109 AM25
Licence No and Date	0511025054/19/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00000433AM25
RA File Number	03AX04000376 AM25
Licence No and Date	0311033365/25/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00000438AM25
RA File Number	03AX04000375 AM25
Licence No and Date	0311033381/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	136 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00000448AM25
RA File Number	03AX04000315 AM25
Licence No and Date	0311033393/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	137 / NC/2/MEET/Jan/202425/17												
Case Status	Case Approved												
Party Name	CUTECH ALLOYS PRIVATE LIMITED												
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025												
HQ File Number	HQRNORM REVIW00005340AM25												
RA File Number	24AX04000044 AM25												
Licence No and Date	2411003497/02/05/2024												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:													
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td rowspan="2">1</td><td rowspan="2">COPPER-BASED ALLOY INGOTS (COPPER 78-79%, ALUMINIUM: 10-11%, MANGANESE: 2%, IRON: 5% & NICKEL: 4%)</td><td rowspan="2">250000.00 KGS</td><td>COPPER SCRAP DRUID (AVERAGE COPPER CONTENT: 20% TO 60%)</td><td>1.03 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT</td></tr><tr><td>ALUMINIUM SCRAP TASSEL / TWANG (AVERAGE</td><td>1.06 KG/KG ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.</td></tr></table>		SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	COPPER-BASED ALLOY INGOTS (COPPER 78-79%, ALUMINIUM: 10-11%, MANGANESE: 2%, IRON: 5% & NICKEL: 4%)	250000.00 KGS	COPPER SCRAP DRUID (AVERAGE COPPER CONTENT: 20% TO 60%)	1.03 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT	ALUMINIUM SCRAP TASSEL / TWANG (AVERAGE	1.06 KG/KG ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED									
1	COPPER-BASED ALLOY INGOTS (COPPER 78-79%, ALUMINIUM: 10-11%, MANGANESE: 2%, IRON: 5% & NICKEL: 4%)	250000.00 KGS	COPPER SCRAP DRUID (AVERAGE COPPER CONTENT: 20% TO 60%)	1.03 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT									
			ALUMINIUM SCRAP TASSEL / TWANG (AVERAGE	1.06 KG/KG ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.									

			ALUMINIUM CONTENT 50% TO 80%)	
Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of Copper and Aluminium in the imported items and also Consent to Operate from MOEF&CC/CPCB/SPCB for processing of Aluminium and copper scrap for manufacturing of Copper Based Alloy ingots, to the RA concerned. RA concerned may take suitable consequential action accordingly.				

Case No.	138 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	REAL ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00000639AM25
RA File Number	24AX04000055 AM25
Licence No and Date	2411003518/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	139 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00000685AM25
RA File Number	07AX04000197 AM25
Licence No and Date	0711011280/13/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 20.01.2025, as under:	

Export item:

1. HHT 1200 Hand Held Transformer used as a feeder from Induction Power Source Component 5C/05 MTR – U – 30 Nos
2. HHT 1200 Hand Held Transformer used as a feeder from Induction Power Source Component 5C/10 MTR – U - 20 Nos
3. HHT 1200 Hand Held Transformer used as a feeder from Induction Power Source Component 5C/10 - U - 20 Nos
4. HHT 1200 Hand Held Transformer used as a feeder from Induction Power Source Component 7C/5 MTR – U - 20 Nos
5. HHT 1200 Hand Held Transformer used as a feeder from Induction Power Source Component 3C/10 MTR - U - 20 Nos

MHI Input:

1. Import items at S. No. 1, 6-9, 11, 17-20, 24, 27-30, 34-38, 43, 46-49 may be allowed as component under GN-4 on net-to-net basis with accountability clause.
2. Import items at S. No. 2-5, 10, 12-16, 21-23, 25, 26, 31-33, 39-42, 44, 45, 50-53 may be allowed as raw material with NIL wastage on net content.

RA concerned may take suitable consequential action accordingly.

Case No.	140 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00000902AM25
RA File Number	03AX04000867 AM25
Licence No and Date	0311034125/27/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 12.12.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	141 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00000915AM25
RA File Number	07AX04000282 AM25
Licence No and Date	0711011378/27/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1.Sr. No. 3 &11 of SDF including stage wise wastage indicating weight at each stage upported by diemensional drawings. 2.Length of pieces cut from each bar/rod. 3.Size and weight of unused end piece in each case. 4.Size and weight of input blank and net weight for each export product. 5.GST invoice of scrap disposal. 6.Number of pieces cut from each bar/rod. 7 Copies of earlier apprvls , if a ny. The case stands deferred.	

Case No.	142 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00001023AM25
RA File Number	07AX04000335 AM25
Licence No and Date	0711011433/30/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Material Balance sheet basis to arrive at the weight of export product list of components and consumables separately.

The case stands deferred.

Case No.	143 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00001087AM25
RA File Number	03AX04001068 AM25
Licence No and Date	0311034342/04/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. List of export item (s) with size of conductors in cables along with quantities of cables in Ks. Conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product is supported by the cross sectional diagram of the cable/ Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input, export product ie,. Per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	144 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025

and Date	
HQ File Number	HQRNORM APPLY 00001209AM25
RA File Number	03AX04001006 AM25
Licence No and Date	0311034473/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00001294AM25
RA File Number	07AX04000399 AM25
Licence No and Date	0711011559/13/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Material Balance sheet on weight basis to arrive at the weight of export product list of components and consumables separately. The case stands deferred.	

Case No.	146 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	GUJARAT COPPER ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00001328AM25
RA File Number	03AX04001263 AM25
Licence No and Date	0311034630/14/06/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	147 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00001431AM25
RA File Number	03AX04001360 AM25
Licence No and Date	0311034762/20/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 03.12.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	148 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00001438AM25
RA File Number	07AX04000473 AM25
Licence No and Date	0711011614/20/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 201.2025, as under: Export item: Extruded Heating Cable (15 M) – 500 Nos	

MHI Input:

- a. Import items 'Litz Wire / Litz Cable' may be allowed as raw material with NIL wastage on net content.
- b. Import items 'Round Spring' may be allowed as component under GN-4 on net-to-net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	149 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00001799AM25
RA File Number	04AX04000268 AM25
Licence No and Date	0411007742/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	150 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00001924AM25
RA File Number	03AX04001774 AM25
Licence No and Date	0311035474/15/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002030AM25
RA File Number	05AX04000923 AM25
Licence No and Date	0511026771/19/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/58/2022-TSW dated 06.01.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly	

Case No.	152 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002219AM25
RA File Number	03AX04002148 AM25
Licence No and Date	0311035947/30/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 26.11.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the	

applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly

Case No.	153 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002281AM25
RA File Number	05AX04001412 AM25
Licence No and Date	0511026986/02/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/58/2022 -TSW dated 06.01.2025, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	154 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	HERITAGE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002428AM25
RA File Number	03AX04002307 AM25
Licence No and Date	0311036229/09/08/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	155 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002484AM25
RA File Number	07AX04000773 AM25
Licence No and Date	0711012067/13/08/2024
Norms Committee Decision:	
The case stands deferred.	

Case No.	156 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	MARSONS ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002514AM25
RA File Number	13AX04000154 AM25
Licence No and Date	1311003240/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	157 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002516AM25
RA File Number	07AX04000775 AM25

Licence No and Date	0711012080/13/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1.MATERIAL BALANCE SHEET ON WEIGHT BASIS TO ARRIVE AT THE WEIGHT OF EXPORT PRODUCT LIST OF COMPONENTS AND CONSUMBALES SEPRATELY. The case stands deferred.	

Case No.	158 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002549AM25
RA File Number	03AX04001487 AM25
Licence No and Date	0311036384/16/08/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	159 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	UKB ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002607AM25
RA File Number	05AX04001404 AM25
Licence No and Date	0511027085/21/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002623AM25
RA File Number	02AX04000328 AM25
Licence No and Date	0211007119/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	TRANSRAIL LIGHTING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002644AM25
RA File Number	03AX04002505 AM25
Licence No and Date	0311036569/22/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/109/2022 -TSW dated 27.11.2024, as under: 1. Net weight of export item may be specified as 848 MT. 2. Quantity of import item at SI.No. 1 (i.e HVCRC Carbon Core of 9.53 mm) may be allowed as applied for i.e 475.367 KM (62.617 MT) inclusive of 1% wastage as claimed by the firm. 3. Quantity of import item at SI.No. 2 (i.e Aluminium Ingot) may be allowed as applied for i.e 817.442 MT as 1.04 Kgs./Kg. content in the export item. taking clue from SION C-7 RA concerned may take suitable consequential action accordingly.	

Case No.	162 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002699AM25
RA File Number	05AX04001278 AM25
Licence No and Date	0511027368/27/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEMS OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM ALLOY INGOTS	400000.00 KGS	ALUMINIUM SCRAP	WASTAGE @8% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT
	CONTAINING NET ALUMINIUM 362320 KGS AND NET SILICON 37680 KGS (ALUMINIUM 90.58%, SILICON 9.42%)		SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT

Note: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF ALUMINIUM IN THE IMPORTED ITEM AND ALSO CONSENT TO OPERATE FROM MOEF &CC/CPCB/SPCB FOR PROCESSING OF ALUMINIUM SCRAP FOR MANUFACTURING OF ALUMINIUM ALLOY INGOTS, TO THE RA CONCERNED

RA concerned may take suitable consequential action accordingly.

RA concerned may take suitable consequential action accordingly.

Case No.	163 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025

HQ File Number	HQRNORM APPLY 00002743AM25
RA File Number	03AX04002395 AM25
Licence No and Date	0311036754/29/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002805AM25
RA File Number	03AX04002717 AM25
Licence No and Date	0311036829/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002807AM25
RA File Number	03AX04002713 AM25
Licence No and Date	0311036831/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved

Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002809AM25
RA File Number	03AX04002714 AM25
Licence No and Date	0311036832/03/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/221/2017-TSW dated 26.11.2024, as under: 1. Import item at Sl.No. 1 shall be of relevant grade and thickness as contained/utilized in the export item . and its quantity may be allowed as applied for i.e 6880.125 MT as 1.05 Kgs./Kg content in the export item. 2. Quantity of import item at Sl.No.2 may be allowed as 27062 Kgs . 3. Quantity of import item at Sl.No.3 may be allowed as 19029 Kgs as 1.05 Kgs/Kg content in the export item. 4. Quantity of import item at Sl.No.4 may be allowed as 12515 Kgs as 1.05 Kgs/Kg content in the export item. 5. Quantity of import item at Sl.No.5 may be allowed as 193841 Kgs as 1.05 Kgs/Kg content in the export item. 6. Quantity of import item at Sl.No.6 may be allowed as applied for i.e 9698.72 Kgs . 7. Quantity of import item at Sl.No.7 may be allowed as 53476 Sq.meters as 1.05 Sq.meters/Sq.meter content content in the export item. 8. Quantity of import item at Sl.No.8 may be allowed may be allowed up to 6% of FOB value of exports. RA concerned may take suitable consequential action accordingly.	

Case No.	167 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002818AM25
RA File Number	05AX04001369 AM25
Licence No and Date	0511027510/03/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

The firm may be requested to furnish following information for further examination of the proposal:

1. For Raw materials:

S. No. of Import	Item Description	Parts to be manufactured	Import quantity required as gross input	Net content of import item in export product	% wastage on net content basis	Manufacturing processes involved

2. For Components:

- Justification of import quantity in excel-sheet indicating quantity required for each export product.
- The spares requirement of components, if any, included in the import quantity may be separately indicated.
- Import items as consumables may be clearly indicated in Appendix-4E.

The case stands deferred

Case No.	168 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	MACTECH ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002861AM25
RA File Number	07AX04000904 AM25
Licence No and Date	0711012267/05/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002862AM25
RA File Number	04AX04000429 AM25
Licence No and Date	0411008171/05/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Jan/202425/17										
Case Status	Case Approved										
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025										
HQ File Number	HQRNORM APPLY 00002887AM25										
RA File Number	04AX04000419 AM25										
Licence No and Date	0411008182/06/09/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>LEAD INGOTS 99.97%</td><td>594.50 MTS</td><td>LEAD SCRAP RAILS AS PER ISRI (LEAD CONTENT 63.01%)</td><td>6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	LEAD INGOTS 99.97%	594.50 MTS	LEAD SCRAP RAILS AS PER ISRI (LEAD CONTENT 63.01%)	6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	LEAD INGOTS 99.97%	594.50 MTS	LEAD SCRAP RAILS AS PER ISRI (LEAD CONTENT 63.01%)	6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT							

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF&CC/CPCB/SPCB for processing lead scrap for manufacturing lead ingots to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	171 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002930AM25
RA File Number	04AX04000518 AM25
Licence No and Date	0411008196/09/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. NETT WEIGHT OF EXPORT PRODUCT
2. EXACT DESCRPTION, GENERIC NAME OF IMPORT ITEM ALONG WITH CATALOUGE
3. EXACT NATURE OF IMPORT ITEMS NAMELY RAW MATERIAL, COMPONENT, CONSUMABLE
4. PERCENTAGE WASTAGE CLAIMED ON NETT CONTENT BASIS FOR EACH OF RAW MATERIAL AND JUSTIFICATION FOR THE SAME
5. LIST OF CONSUMBALES ALONG WITH VALUE
6. DETAILS OF INDIGINOUS INPUT WITH THEIR QTY.
7. % NON VOLITILE MATTER IN VARIOUS PAINTS, HARDNER, RESIN AND ADHESIVE
8. SL. NO. 5 AND 11 OF SDL

The case stands deferred.

Case No.	172 / NC/2/MEET/Jan/202425/17
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Case Status	Case Deferred
Party Name	NATH FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00002967AM25
RA File Number	09AX04000422 AM25
Licence No and Date	0911007919/10/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	173 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003067AM25
RA File Number	03AX04002948 AM25
Licence No and Date	0311037163/16/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003165AM25
RA File Number	03AX04002782 AM25
Licence No and Date	0311037247/19/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. List of export item (s) with size of conductors in cables along with quantities of cables in Ks.	

Conductor size wise.

2. Detailed calculations for the requirement of each raw material, export product is supported by the cross sectional diagram of the cable/ Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input, export product ie,. Per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	175 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003187AM25
RA File Number	08AX04000991 AM25
Licence No and Date	0811012697/20/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/147/2022 -TSW dated 20.01.2025, as under:

1. Word "Alloy" may be deleted from the description of import item at Sl.No. 1 and its quantity may be allowed as as applied for i.e. 2045.88 MTs as 1.05 Kgs./Kg. content in the export item at Sl.No. 1 as per SION C-1292.
2. Quantity of import items at Sl.No 2 to 5 may be allowed as applied for as per SION C-1292.
3. Quantity of import items at Sl.No 6 to 8 may be allowed as applied for being 2.25% of FOB value of export taking clue from SION C-1292.
4. Word "Alloy" may be deleted from the description of import item at Sl.No. 9 and its quantity may be allowed as as applied for i.e. 8.91 MTs as 1.05 Kgs./Kg. content in the export item at Sl.No.2 as per SION C-593.
5. Quantity of import items at Sl.No 10 & 11 may be allowed as applied for as per SION C-593.

RA concerned may take suitable consequential action accordingly.

Case No.	176 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred

Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003194AM25
RA File Number	03AX04003027 AM25
Licence No and Date	0311037288/20/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 2. Calculations on per unit requirement of Import item for manufacturing one unit of the export product without wastage. (Share Excel sheet) 3. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) 4. You are also requested to provide the per-unit requirement in Excel sheet. The case stands deferred.	

Case No.	177 / NC/2/MEET/Jan/202425/17																																								
Case Status	Case Approved																																								
Party Name	KEI INDUSTRIES LIMITED																																								
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025																																								
HQ File Number	HQRNORM APPLY 00003233AM25																																								
RA File Number	05AX04002029 AM25																																								
Licence No and Date	0511027920/24/09/2024																																								
Norms Committee Decision:																																									
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 03.12.2024, as under:																																									
1. Net weight per Kilometer of export items at Sl.No.1 to 12 under the Advance Authorization may be specified as under:																																									
<table><tr><td>S.No</td><td>Net Weight</td><td>S.No</td><td>Net Weight</td></tr><tr><td> </td><td> </td><td> </td><td> </td></tr><tr><td> </td><td> </td><td> </td><td> </td></tr><tr><td> </td><td> </td><td> </td><td> </td></tr><tr><td> </td><td> </td><td> </td><td> </td></tr><tr><td> </td><td> </td><td> </td><td> </td></tr><tr><td> </td><td> </td><td> </td><td> </td></tr><tr><td> </td><td> </td><td> </td><td> </td></tr><tr><td> </td><td> </td><td> </td><td> </td></tr><tr><td> </td><td> </td><td> </td><td> </td></tr></table>		S.No	Net Weight	S.No	Net Weight																																				
S.No	Net Weight	S.No	Net Weight																																						

	(Kgs/KM)		(Kgs/KM)
1	2749.83	7	2285.49
2	2408.42	8	1671.07
3	1925.29	9	2365.54
4	3478.58	10	1893.18
5	2998.39	11	2917.06
6	2398.99	12	1467.68

2. Quantity of import items at Sl.No.1 to 12 (i.e.Copper Wire Rod / CC Rod EC Grade) may be allowed as 1.01 Kgs/Kg content in the respective export items.

3.Quantity of import items at Sl. No 13 to 24 (i.e Galvanized Steel Tape) may be allowed as 1.02 Kgs/Kg content in the respective export items.

4. Quantity of import item at Sl.No. 25 to 36 (i.e Ethylene Propylene Rubber (EPDM / EPR)) may be allowed as 1.05Kgs/Kg content in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	178 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003234AM25
RA File Number	05AX04002034 AM25
Licence No and Date	0511027921/24/09/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021 -TSW dated 03.12.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	179 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS TALEGAON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003236AM25
RA File Number	31AX04000152 AM25
Licence No and Date	3111003905/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003268AM25
RA File Number	03AX04003063 AM25
Licence No and Date	0311037399/25/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 05.12.2024, as under:	

1. Quantity of export item at SI No.1 may also be specified as 69104 Nos.in addition to its weight.

2.Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 265.36 MT as 1.60 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	181 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003270AM25
RA File Number	03AX04003062 AM25
Licence No and Date	0311037401/25/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/94/2019-TSW dated 05.12.2024, as under:

1. Quantity of export item at SI No.1 may also be specified as 3500 Nos.in addition to its weight.
2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No. 1 and its quantity may be allowed as 177.92 MT as 1.60 Kgs/Kg content in the export item at SI.No.1.
3. Quantity of export item at SI No.2 may also be specified as 1649 Nos.in addition to its weight.
4. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No. 2 and its quantity may be allowed as 55.04 MT as 1.60 Kgs/Kg content in the export item at SI.No.2.
5. Quantity of export item at SI No.3 may also be specified as 2174 Nos.in addition to its weight.
6. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 55.04 MT as 1.60 Kgs/Kg content in the export item at SI.No.3.
7. Quantity of export item at SI No.4 may also be specified as 2093 Nos.in addition to its weight.
8. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No. 4 and its quantity may be allowed as 46.81 MT as 1.60 Kgs/Kg content in the export item at SI.No.4.

RA concerned may take suitable consequential action accordingly.

Case No.	182 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003275AM25
RA File Number	05AX04001983 AM25
Licence No and Date	0511027951/25/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	183 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003299AM25
RA File Number	05AX04001988 AM25
Licence No and Date	0511027985/26/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	184 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003333AM25
RA File Number	07AX04001004 AM25
Licence No and Date	0711012431/27/09/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1.MATERIAL BALANCE SHEET ON WEIGHT BASIS TO ARRIVE AT THE WEIGHT OF EXPORT PRODUCT.

The case stands deferred.

Case No.	185 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM REVIW00005462AM25
RA File Number	08AX04001025 AM25
Licence No and Date	0811012757/27/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Modification required in norms and reasons/ Justification thereof. The case stands deferred.The case stands deferred.	

Case No.	186 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003440AM25
RA File Number	03AX04003045 AM25
Licence No and Date	0311037604/03/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. List of export item (s) with size of conductors in cables along with quantities of cables in Ks.	

Conductor size wise.

2. Detailed calculations for the requirement of each raw material, export product is supported by the cross sectional diagram of the cable/ Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input, export product ie,. Per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred.

Case No.	187 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003456AM25
RA File Number	03AX04003215 AM25
Licence No and Date	0311037624/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003476AM25
RA File Number	03AX04003147 AM25
Licence No and Date	0311037648/04/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003564AM25
RA File Number	04AX04000608 AM25
Licence No and Date	0411008372/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003577AM25
RA File Number	32AX04000456 AM25
Licence No and Date	3211007687/09/10/2024
Norms Committee Decision:	
: Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003601AM25
RA File Number	05AX04002084 AM25
Licence No and Date	0511028252/11/10/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, export product wise.
2. Thickness of external 3 LPP & CWC coating in export items and areas of external 3 LPP & CWC coatings.
3. Detailed calculations/basis for the quantities of coating and lining materials supported by coating/Lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture.

The case stands deferred.

Case No.	192 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003661AM25
RA File Number	03AX04003527 AM25
Licence No and Date	0311037956/15/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022 -TSW dated 13.12.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	193 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025

and Date	
HQ File Number	HQRNORM APPLY 00003695AM25
RA File Number	04AX04000661 AM25
Licence No and Date	0411008404/17/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003702AM25
RA File Number	04AX04000667 AM25
Licence No and Date	0411008407/17/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003767AM25
RA File Number	03AX04003660 AM25
Licence No and Date	0311038125/21/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Jan/202425/17
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Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003787AM25
RA File Number	05AX04002058 AM25
Licence No and Date	0511028459/22/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003800AM25
RA File Number	03AX04003659 AM25
Licence No and Date	0311038180/22/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	198 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003808AM25
RA File Number	02AX04000463 AM25
Licence No and Date	0211007475/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	NHB BALL AND ROLLER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003827AM25
RA File Number	03AX04003579 AM25
Licence No and Date	0311038211/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	200 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003830AM25
RA File Number	04AX04000677 AM25
Licence No and Date	0411008455/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003837AM25
RA File Number	52AX04000225 AM25
Licence No and Date	5211010457/24/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	202 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	STANDARD SPRING & METAL PRESSING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003877AM25
RA File Number	03AX04003575 AM25
Licence No and Date	0311038257/28/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00003981AM25
RA File Number	03AX04003773 AM25
Licence No and Date	0311038448/04/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004032AM25
RA File Number	07AX04001249 AM25

Licence No and Date	0711012727/07/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	205 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00004054AM25
RA File Number	08AX04001202 AM25
Licence No and Date	0811013169/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	206 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005330AM25
RA File Number	04AX04000938 AM25
Licence No and Date	0411008822/01/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	207 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025

and Date	
HQ File Number	HQRNORM APPLY 00005346AM25
RA File Number	05AX04003361 AM25
Licence No and Date	0511030022/02/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005356AM25
RA File Number	08AX04001609 AM25
Licence No and Date	0811013685/02/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	209 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	CHW FORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005431AM25
RA File Number	05AX04003313 AM25
Licence No and Date	0511030019/03/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1 .Information in respect of SL. No. 3,4,5 & 11 of Standard Deficiency Format,. Export product wise. The case stands deferred.	

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Case No.	210 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005434AM25
RA File Number	07AX04001594 AM25
Licence No and Date	0711013249/03/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1.MATERIAL BALANCE SHEET ON WEIGHT BASIS TO ARRIVE AT THE WEIGHT OF EXPORT PRODUCT The case stands deferred.	

Case No.	211 / NC/2/MEET/Jan/202425/17		
Case Status	Case Approved		
Party Name	BHARAT WIRE ROPES LIMITED		
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025		
HQ File Number	HQRNORM APPLY 00005439AM25		
RA File Number	03AX04005014 AM25		
Licence No and Date	0311040155/03/01/2025		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:			
SL No	ITEM OF EXPORT	ITEM OF IMPORT AND QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	Galvanized High Carbon Steel Wire Rope (All type of core) net content of	Hot Rolled Steel Wire Rod Grade SWRH82B Size 5.5 MM	1.02 KG/KG ON THE NET WEIGHT OF HOT ROLLED STEEL WIRE ROD,

	relevant grade wire rod 1.02 Kg/Kg in the export items. Total net content 5882353 Kgs.		Grade SWRH82B Size 5.5 MM IN THE EXPORT PRODUCT.
		Hot Rolled Steel Wire Rod Grade SWRH82B Size 6.5 MM	1.02 KG/KG ON THE NET WEIGHT OF HOT ROLLED STEEL WIRE ROD, Grade SWRH82B Size 6.5 MM IN THE EXPORT PRODUCT.
		Hot Rolled Steel Wire Rod Grade SWRH82B Size 7.0 MM	1.02 KG/KG ON THE NET WEIGHT OF HOT ROLLED STEEL WIRE ROD, Grade SWRH82B Size 7.0 MM IN THE EXPORT PRODUCT.
		Hot Rolled Steel Wire Rod Grade SWRH82B Size 8.0 MM	1.02 KG/KG ON THE NET WEIGHT OF HOT ROLLED STEEL WIRE ROD, Grade SWRH82B Size 8.0 MM IN THE EXPORT PRODUCT.
		Hot Rolled Steel Wire Rod Grade SWRH82B Size 9.0 MM	1.02 KG/KG ON THE NET WEIGHT OF HOT ROLLED STEEL WIRE ROD, Grade SWRH82B Size 9.0 MM IN THE EXPORT PRODUCT.
		ZINC	4% OF STEEL WEIGHT TO BE GALVANIZED.
2	Ungalvanized / Black High Carbon Steel Wire Rope (All type of core) net content of relevant grade wire rod 1.02 Kg/Kg in the export items. Total net content 3921569 Kgs.	Hot Rolled Steel Wire Rod Grade SWRH82B Size 5.5 MM	1.02 KG/KG ON THE NET WEIGHT OF HOT ROLLED STEEL WIRE ROD, Grade SWRH82B Size 5.5 MM IN THE EXPORT PRODUCT.
		Hot Rolled Steel Wire Rod Grade SWRH82B Size 6.5 MM	1.02 KG/KG ON THE NET WEIGHT OF HOT ROLLED STEEL WIRE ROD, Grade SWRH82B Size 6.5 MM IN THE EXPORT PRODUCT.
		Hot Rolled Steel Wire Rod Grade SWRH82B Size 7.0 MM	1.02 KG/KG ON THE NET WEIGHT OF HOT ROLLED STEEL WIRE ROD, Grade SWRH82B Size 7.0 MM IN THE EXPORT PRODUCT.
		Hot Rolled Steel Wire Rod Grade SWRH82B Size 8.0 MM	1.02 KG/KG ON THE NET WEIGHT OF HOT ROLLED STEEL WIRE ROD, Grade SWRH82B Size 8.0 MM IN THE EXPORT PRODUCT.
		Hot Rolled Steel Wire Rod	1.02 KG/KG ON THE NET WEIGHT OF

		Grade SWRH82B Size 9.0 MM	HOT ROLLED STEEL WIRE ROD, Grade SWRH82B Size 9.0 MM IN THE EXPORT PRODUCT.
		ZINC	4% OF STEEL WEIGHT TO BE GALVANIZED.

NOTE: THE GRADE OF IMPORTED HOT ROLLED NON-ALLOY HIGH CARBON STEEL WIRE RODS SHOULD BE MATCHED WITH THE GRADE OF NON-ALLOY HIGH CARBON STEEL WIRE GOING IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	212 / NC/2/MEET/Jan/202425/17
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005489AM25
RA File Number	02AX04000626 AM25
Licence No and Date	0211007904/07/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 22.01.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Copper Equipment for 1332.00 submerged Arc Furnace : KGS Flexible Copper Cable (Bus tube) & related fitting		Electrolytic Copper Cakes	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipment for 925.00 KGS submerged Arc Furnace : Copper Bus Tube for Electrode Holder(Contact Clamp)		Electrolytic Copper Cakes	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

3	Copper Equipment for 450.00 KGS submerged Arc Furnace : Bus Tube Connection Sleeves and related fittings	Electrolytic Copper Cakes	1.05 KGS/KGS	ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Equipment for 700.00 KGS submerged Arc Furnace : Electrode Holder cooling water pipes (P/ring cooling shields)	Electrolytic Copper Cakes	1.05 KGS/KGS	ON THE NET WEIGHT OF THE EXPORT PRODUCT.
5	Copper Equipment for 276.00 KGS submerged Arc Furnace : Sleeves Transformer end	Electrolytic Copper Cakes	1.05 KGS/KGS	ON THE NET WEIGHT OF THE EXPORT PRODUCT.
6	Copper Equipment for 2672.00 KGS submerged Arc Furnace : KGS Contact Shoe Assembly	Electrolytic Copper Cakes	1.05 KGS/KGS	ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	213 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005505AM25
RA File Number	13AX04000322 AM25
Licence No and Date	1311003599/07/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	214 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005516AM25
RA File Number	02AX04000627 AM25
Licence No and Date	0211007916/08/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	215 / NC/2/MEET/Jan/202425/17
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jan/ 202425/ 17 and 23/01/2025
HQ File Number	HQRNORM APPLY 00005521AM25
RA File Number	03AX04005136 AM25
Licence No and Date	0311040270/08/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Offline case:**M/s CHAMBAL ALUMS PRIVATE LIMITED**

Advance Authorization No. AAs No1311001697 dt 13.01.23 & AA No. 1311001699 dt. 13.01.23

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of the consultant (SKB) dated 22.01.2025, as under:

Sl.NO.	Applicant's name/ License No.	HQ/RA File No.	Recommendation BY T.E
M-1	M/s CHAMBAL ALUMS PRIVATE LIMITED	HQ FILE .NO. (1) (1)	Consultant (SKB) comments, dated 22.01.2025 as under: .

	(1)AA. No.1311001697 dt 13.1.23 (2) AA No. 1311001699 dt. 13.1.23	HQRNORM APPLY 00005725AM23 RA File No. 13AX04000273 AM23 (2) HQRNORM APPLY 00005726AM23 RA File No.13AX04000271 AM23	
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AA No 1311001697 DATED 13.01.2023

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Lead Ingots Lead CONTENT IN THE EXPORT ITEM MIN 99.97%	500.00 MT	Lead Scrap as per ISRI RENT Lead dross lead content 50%	1.02 Kg/Kg on the net content of lead in the export product.

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF LEAD IN THE IMPORTED ITEM AND CONSENT TO OPERATE FROM MOEF &CC/CPCB/SPCB FOR MANUFACTURING OF LEAD INGOTS, TO THE RA CONCERNED.

AA No 1311001699 DATED 13.01.2023

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Lead Ingots Lead CONTENT IN THE EXPORT ITEM MIN 99.97%	500.00 MT	Lead Concentrate dross Lead content in the import item 50%.	1.02 Kg/Kg on the net content of lead in the export product.

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF LEAD IN THE IMPORTED ITEM AND CONSENT TO OPERATE FROM MOEF &CC/CPCB/SPCB FOR MANUFACTURING OF LEAD INGOTS, TO THE RA CONCERNED.

RA concerned may take suitable consequential action accordingly.